

Import of Coal

1307. SHRI SOMJIBHAI DAMOR: Will the Minister of COAL be pleased to state:

(a) whether the superior quality of coal has been imported during the last three years;

(b) if so, the details thereof; and

(c) the steps taken to improve the quality of indigenous coal?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) Steel plants are the major importers of low ash coking coal for the purpose of blending with indigenous supply for improving the quality of overall blend as well as for meeting the gap between demand and indigenous availability of coking coal.

(b) The quantity and value of coking coal imported by Steel Authority of India (SAIL) and Visakhapatnam Steel Plant (VSP) during the last three years are as under:

Name of Company	Year	Quantity of imports (Million Tonnes)	Approximate value (Rs. in crores)
SAIL	1991-92	4.255	672.5 inclu-
	1992-93	4.248	779.6 ding
	1993-94	4.754	889.1 freight
VSP	1991-92	0.989	186.03
	1992-93	1.658	355.94 Landed
	1993-94	1.884	384.71 cost

(Source : SAIL & VSP)

(c) Major steps taken to improve the quality of indigenous coking coal are:

(i) Expediting development of ongoing projects and opening of new mines for production of coal of grades required for steel plants.

(ii) Modification and modernisation of existing coking coal washeries.

(iii) Setting up of new washeries for washing of coking coals for use of steel plants.

(iv) In order to augment indigenous coal washing capacity, Coal India Limited has invited global tenders for setting up of washeries with private sector participation under Build-own-Operate scheme.

[Translation]

Under Weight LPG Cylinders

1308. SHRI PANKAJ CHOUDHARY:
DR. RAMESH CHAND TOMAR:
SHRI BHUBANESHWAR PRASAD MEHTA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of cases which have come to the notice of the Government regarding under weight LPG cylinders and blackmarketing in petroleum products;

(b) the details thereof, State-wise; and

(c) the action taken against such dealers?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Details of established

cases of under weight LPG cylinders and overcharging by distributors/dealers during 1994-95 (April to October 1994) are as under:—

S.No.	State	Under weight cylinders	Over-charging
1.	Andhra Pradesh	—	2
2.	Bihar	—	5
3.	Gujarat	1	11
4.	Haryana	—	2
5.	Jammu and Kashmir	1	1
6.	Maharashtra	—	4
7.	Punjab	—	3
8.	Rajasthan	—	1
9.	Tamilnadu	—	3
10.	Uttar Pradesh	17	13
11.	Delhi	4	2
12.	West Bengal	—	1

(c) As and when a complaint is received regarding under weight/overcharging, the same is investigated and if established, action is taken against the errant distributor/dealer as per the Marketing Discipline Guidelines, which include fine, suspension or termination of distributorship.